

(2)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**

**PRINCIPAL BENCH: NEW DELHI**

OA NO.1683/91

DATE OF DECISION: 30.04.1992

BABBAL SINGH RAWAT

...APPLICANT

VERSUS

UNION OF INDIA

...RESPONDENTS

CORAM:-

**THE HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN(J)**

**THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)**

FOR THE APPLICANT SHRI B.S. MAINEE, COUNSEL.

FOR THE RESPONDENTS MISS SUNITA RAO, COUNSEL

**JUDGEMENT (ORAL)**  
(DELIVERED BY HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN(J))

We have heard the learned counsel for both the parties.

2. The grievance of the applicant is that even though he has worked as Switch Board Attendant (SBA for short) from September, 1982 onwards and even though he has attained temporary status w.e.f. 1.1.1983, the respondents have not regularised him in the said post. The applicant is getting all the benefits conferred on an employee with temporary status, including a regular scale of pay. The learned counsel for the applicant submitted that without regularisation as SBA the applicant cannot look forward for promotion and that there are three vacancies available.

3. The learned counsel for the respondents stated that there are two persons above the applicant in the seniority list and only 25% quota is earmarked for promotion

by a departmental candidate. She submitted that the applicant also would <sup>be</sup> ~~have~~ considered for regularisation in his turn.

4. After hearing both sides, we direct that the respondents shall consider regularising the applicant in accordance with <sup>his</sup> seniority and in the vacancies available in the promotion quota for the departmental candidates. The respondents shall comply with this direction as expeditiously possible and preferably within 4 months from the date of communication of this order.

5. There will be no order as to costs.

*I.K. Rasgotra*  
(I.K. RASGOTRA)  
MEMBER(A)

*P.K. KARTHA*  
(P.K. KARTHA)  
VICE-CHAIRMAN

April, 30, 1992.

SKK  
300492